

Annexure-4

Name of the Corporate Debtor : Cane Agro Energy (India) Limited;

Date of commencement of CIRP: 30/04/2021; List of Creditors as on 04/09/2023

Unsecured financial creditors (other than financial creditors belonging to any class of creditors)
(Amount in ₹)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC						
1	Jankalyan Nagari Sahakari Patsanstha MaryaditKarad	19-05-2021	8,72,36,259	-	Unsecured Finacial Creditor	NA	NA	NA	NA	-	NA	NA	8,72,36,259	-	The Claim submitted as Financial creditor for The said loan is not disbursed to The Corporate Debtor i.e. Cane Agro Energy (India) Limited. Also The said loan neither appears in The books of accounts nor in The audited financials of The Corporate debtor. The said loan is availed by The Individuals (suspended directors and promoter group) and not by Corporate Debtor No Specific Deed of Guarantee (Corporate Guarantee) is executed between The Corporate Debtor and The said bank. Mere providing of undertaking or board resolution on The
2	Bank Of India	29-07-2021	2,70,24,31,555	86,88,30,093	Unsecured Finacial Creditor	NA	NA	NA	NA	24.78	NA	NA	1,83,36,01,462	-	
3	Vasantdada Shetkari Sahakari Bank Limited	18-05-2021	66,06,52,696	-	Unsecured Finacial Creditor	NA	NA	NA	NA	-	NA	NA	66,06,52,696	-	
4	The Karad Janta Sahakari Bank Limited	03-06-2021	64,65,72,000	10,71,22,158	Unsecured Finacial Creditor	NA	NA	NA	NA	3.05	NA	NA	53,94,49,842	-	

5	M/S Bengal Agency	19-05-2021	5,20,98,082	-	Unsecured Finacial Creditor	NA	NA	NA	-	NA	NA	5,20,98,082	-	<p>The claim submitted by M/S Bengal Agency is not the Financial Creditor of M/s Cane Agro Energy (India) Ltd., Corporate Debtor as the said transaction does not come under the ambit of 'Financial Debt' and hence was rejected</p> <p>M/S Bengal Agency filed the following interlocutory application with the Hon'ble NCLT, Mumbai:</p> <p>IA No. 1831 of 2022 for modification of amount of claim of Rs. 10,15,34,624/-</p> <p>However the claimant has not filed the respective revised claim form with the RP, only calculation sheet has been submitted with the RP</p>
6	Shree Balaji Sugar Company	19-05-2021	7,37,36,275	-	Unsecured Finacial Creditor	NA	NA	NA	-	NA	NA	7,37,36,275	-	<p>The claim submitted by Shree Balaji Sugar Company is not the Financial Creditor of M/s Cane Agro Energy (India) Ltd., Corporate Debtor as the said transaction does not come under the ambit of 'Financial Debt'.</p>

7	Rotomac Global Private Limited	19-05-2021	28,13,97,644	-	Unsecured Finacial Creditor	NA	NA	NA	-	NA	NA	28,13,97,644	-	<p>M/s Rotomac Global Private Limited is not the Financial Creditor of M/s Cane Agro Energy (India) Ltd., Corporate Debtor as the said transaction does not come under the ambit of 'Financial Debt' as per Section 5 (8) of the IBC, 2016.</p> <p>In the year 2021, a petition filed in Form 5 with Hon'ble NCLT, under Section 9 of IBC, 2016. One of the annexure to the petition refers to Form B filed by the creditor with former IRP in the previous CIRP having CP No. 3010 of 2019.</p> <p>The above facts were sufficient to show that the Company itself has acknowledged the fact that claim, in the present case does not fall within the category of claim by financial</p>
8	Sucden India Private Limited	22-07-2021	28,67,41,321	-	Unsecured Finacial Creditor	NA	NA	NA	-	NA	NA	28,67,41,321	-	<p>The Transactions in question is not financial debt but an Advance was paid for the supply of Sugar to the CD.</p> <p>The facts and circumstances herein and the case law quoted in the Claim documents are completely different.</p> <p>Hence, The same cannot be relied upon.</p> <p>Sucden India Private Limited has not disbursed any debt against the consideration for the time value of money to the corporate debtor.</p> <p>Therefore, the corporate debtor does not owe any 'financial debt' to Sucden India Private Limited and hence is rejected</p>

